

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH)**

Original Application No. 1281 of 2024

**IN THE MATTER OF**

Amarjit Singh and others

..... Applicant

V/s

State of Punjab and others

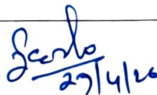
..... Respondents(s)

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Dated: 27/4/26

Place: Mohali

  
 (Er. Kanwaldeep Kaur)  
 Environmental Engineer,  
 Punjab Pollution Control Board,  
 Regional Office, SAS Nagar  
 (On behalf of Punjab Pollution Control  
 Board)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH)**

Original Application No. 1281 of 2024

**IN THE MATTER OF**

Amarjit Singh and others

..... Applicant

V/s

State of Punjab and others

..... Respondents(s)

Compliance / Action Taken Report by way of affidavit of Er. Kanwaldeep Kaur Environmental Engineer, Regional Office, SAS Nagar (Mohali) on behalf of respondent no.3 Punjab Pollution Control Board in compliance to order dated 27.01.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

**RESPECTFULLY SHOWETH**

- 1) That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal. The Board is filing replies in the case on the directions issued by this Hon'ble Tribunal from time to time.
- 2) That this Hon'ble Tribunal was pleased to pass an order dated 27.01.2026 wherein it is observed that there is continued violation by Municipal Council, Kurali but appropriate action for imposition of Environmental Compensation and launching of prosecution for non-compliance against the concerned officer has not been initiated by the Punjab Pollution Control Board. It is further observed by this Hon'ble Tribunal that Environmental Compensation has not been recovered by Punjab Pollution Control Board. The Board was directed vide order dated 27.01.2026 to file compliance / action taken report in view of



the observations of the Hon'ble Tribunal made in the said order. In this regard, paras no. 8, 9 and 10 of the order dated 27.01.2026 are reproduced herein below for kind perusal and reference.

"8. The record further reflects that there is continued violation by Municipal Council, Kurali but appropriate action of imposition of environmental compensation for violating period and launching prosecution for non-compliance against the concerned officer has not been initiated by the PPCB.

9. The disclosure made on page 187 reveals that only the environmental compensation of Rs. 12 lakh has been imposed by PPCB on Municipal Council, Kurali for violation period 01.07.2024 to 30.06.2025 but no action for the subsequent violation has been taken. Earlier also some environmental compensation was imposed but admittedly no environmental compensation amount has been recovered by PPCB nor any material has been placed on record by PPCB indicating effective steps taken by PPCB to recover the said environmental compensation.

10. In the above circumstances, PPCB is granted four weeks' time to file compliance/action taken report keeping in view the observations made above."

- 3) That in compliance to order dated 27.01.2026 of this Hon'ble Tribunal, it is submitted that the Punjab Pollution Control Board is taking action against the Urban Local Bodies of the State for violation of the Solid Waste Management Rules 2016 and remediation of legacy waste in accordance with the mandate of order dated 10.01.2020 and 17.09.2020 passed by this Hon'ble Tribunal in Original Application no. 606 of 2018. In compliance to the said orders of the Hon'ble National Green Tribunal, Environmental Compensation amounting to Rs. 86 Lakh has been imposed upon Municipal Council, Kurali for violation of the Solid Waste Management Rules 2016 for the period of violation from 01.07.2020 to 31.12.2025 vide various orders.



- 4) That the Punjab Pollution Control Board is imposing the Environmental Compensation upon Urban Local Bodies (including Municipal Corporation, Amritsar) by issuing orders / writing letters to the Principal Secretary to Government of Punjab, Department of Local Government from time to time. The detail of the orders / letters issued in this regard is given below:

S.No.	Period of violation	Order / Letter number and date	EC imposed upon Municipal Council, Kurali	
			For non-compliance of activities mentioned at Sr. no. 1 to 10 of Rule 22 of SWM Rules, 2016 (in Lacs)	For non-compliance of activities mentioned at Sr. no. 11 of Rule 22 of SWM Rules, 2016 (in Lacs)
1	01.07.2020 to 31.03.2021	72 dated 27.04.2022	9	9
2	01.04.2021 to 28.02.2022	107 dated 29.04.2022	11	11
3	01.03.2022 to 30.09.2023	3834 dated 14.11.2023	19	0
4	01.10.2023 to 31.03.2024	2026 dated 16.05.2024	6	0
5	01.04.2024 to 30.06.2024	25168 dated 04.10.2024	3	0
6	01.07.2024 to 31.12.2024	9458 dated 11.03.2025	6	0
7	01.01.2025 to 30.06.2025	33451 dated 29.09.2025	6	0
8	01.07.2025 to 30.09.2025	39260 dated 27.11.2025	3	0
9	01.10.2025	2296 dated	3	0

	to 31.12.2025	03.02.2026		
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- 5) That it is pertinent to mention here that no legacy waste is lying at the site which was cleared in the end month of February 2022, hence no Environmental Compensation after 28.02.2022 has been imposed upon Municipal Council, Kurali in this regard.
- 6) That it is relevant to mention here that in the background of the directions issued by the Hon'ble Tribunal in another case in Original Application no. 16 of 2025 titled as Public Action Committee v/s State of Punjab and Others, (relating to the dumping of solid waste along Hansla Nadi, Sirhind), that the Board is not taking effective steps for recovery of Environmental Compensation, the Member Secretary, Punjab Pollution Control Board has written a letter no.3280 dated 21.04.2026 to the Principal Secretary to Government of Punjab, Department of Local Government to issue necessary directions to all the Urban Local Bodies in the State to make compliance of the Solid Waste Management Rules 2016 at the earliest and also to deposit the Environmental Compensation with the office of the Punjab Pollution Control Board immediately so as to avoid legal complication and any adverse orders from this Hon'ble Tribunal. A copy of letter no. 3280 dated 21.04.2026 is enclosed as **Annexure-A**.
- 7) That out of the total amount of Rs. 86 Lakh imposed towards Environmental Compensation, Municipal Council, Kurali has deposited Rs. 20 Lakh Environmental Compensation with the office of the Punjab Pollution Control Board vide demand draft no.865221 dated 18.02.2026 submitted to the Board vide letter dated 24.02.2026. The Environmental Compensation amounting to Rs. 66 Lakh is yet to be deposited by Municipal Council, Kurali.
- 8) That in reply to the further observation of this Hon'ble Tribunal as contained in order dated 27.01.2026 to the effect that prosecution has not launched against the concerned officer by the Punjab Pollution Control Board, it is submitted that the Parliament has amended the Environment (Protection) Act, 1986 through Jan Vishwas (Amendment of Provisions) Act, 2023 whereby the punitive provisions have been replaced and substituted with financial penalty. The Board is in the

process of filing a complaint before the Adjudicating Officer against Municipal Council, Kurali and its Executive Officer for violation of the provisions of the Solid Waste Management Rules 2016.

9) That the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar has written letter no. 1321 dated 24.04.2026 to Executive Officer, Municipal Council, Kurali to immediately deposit the remaining amount of Rs. 66 Lakh towards Environmental Compensation with the office of the Board. A copy of letter no. 1321 dated 24.04.2026 is enclosed as **Annexure-B**.

10) That the Board is making sincere efforts to recover the amount of Environmental Compensation from Municipal Council, Kurali.

Dated: 27/4/26

Place: Mohali

Deponent

(Er. Kanwaldeep Kaur)

Environmental Engineer,

Punjab Pollution Control Board,

Regional Office, SAS Nagar

(On behalf of Punjab Pollution Control Board)

#### VERIFICATION:

Verified that the contents of the above Compliance / Action Taken Report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 27/4/26

Place: Mohali

Deponent

(Er. Kanwaldeep Kaur)

Environmental Engineer,

Punjab Pollution Control Board,

Regional Office, SAS Nagar

(On behalf of Punjab Pollution Control Board)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 3280

Dated. 21/4/26

To

The Principal Secretary to Government of Punjab,  
Department of Local Government,  
Chandigarh.

**Subject: Issuance of direction to Municipal Council, Sirhind to deposit Environmental Compensation.**

Please refer to the subject cited above.

2) It is brought to the notice of the Department of Local Government that the Punjab Pollution Control Board being the prescribed authority to implement the provisions of environmental laws in the State is levying Environmental Compensation upon urban local bodies for non-compliance of the provisions of the Solid Waste Management Rules 2016 in pursuance to the orders and directions issued by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018 with effect from 01.07.2020.

3) It is pertinent to mention here that while conducting proceedings in Original Application no. 16 of 2025 titled as Public Action Committee v/s State of Punjab and Others relating to the dumping of solid waste along Hansla Nadi (Sirhind), the Hon'ble National Green Tribunal has taken serious notice of the fact that Punjab Pollution Control Board is not taking effective steps for the recovery of Environmental Compensation to solve the issue of solid waste dumping and had directed the presence of the Member Secretary of the Board before the Hon'ble Tribunal. In this regard, the relevant extract of paragraph 9 and 10 of the order dated 27.01.2026, passed by the Hon'ble National Green Tribunal in Original Application no. 16 of 2025 is reproduced below for perusal:

*9. Mere passing the orders levying environmental compensation on paper does not serve any purpose especially in a case where respondent no.3 is not taking any effective steps to solve the issue of solid waste dumping at the unauthorized site and in fact it is multiplying such sites even pending this original application. This issue needs to be seriously considered by Member Secretary and Chairman, PPCB and effective action is required to be taken by them against respondent no.3.*

*10. Thus, we require the Member Secretary, PPCB and Executive Officer of respondent no. 3 to appear virtually on the next date of hearing and apprise the Tribunal about action taken in this regard.*

4) Various urban local bodies of the State are being extended opportunities of personal hearing before the undersigned Member Secretary of the Board for non-compliance of the provisions of the Solid Waste Management Rules 2016 from time to time, but compliance is not reported in majority of the cases.

5) During the course of personal hearing extended to Municipal Council, Sirhind on 15.04.2026, it was observed that Board has imposed Environmental Compensation

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman : 0175 2215793, Member Secretary : 0175 2215802 (O), 2215636 (FAX)

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amounting to Rs. 123.00 Lakh upon Municipal Council, Sirhind from 01.07.2020 to 30.09.2025 and the same has not been deposited with the Board till the date of hearing. Executive Officer, Municipal Council, Sirhind has attended the hearing and stated that the Municipal Council is taking steps to make compliance of the provisions of the Solid Waste Management Rules 2016 but is not having requisite funds to deposit the amount of Environmental Compensation with the Board. The Executive Officer further apprised that the matter will be taken up with the Government in this regard.

6) It is important to bring to the notice of the Department of Local Government that the timelines for compliance of Solid Waste Management Rules 2016 had already expired in the year 2020 and since then, the Board is levying Environmental Compensation upon the urban local bodies on the directions of the Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal is taking very serious note of the continued non-compliance of Solid Waste Management Rules 2016 by the municipal authorities. It is also apprehended that the Hon'ble National Green Tribunal may pass adverse order in the cases pending for adjudication before it. In this regard, the presence of the Member Secretary of Punjab Pollution Control Board and Executive Officer, Municipal Council Sirhind has already been directed by the Hon'ble National Green Tribunal vide order dated 27.01.2026 passed in Original Application no. 16 of 2025. A copy of order dated 27.01.2026 is enclosed for perusal.

7) In the above background of the case, it was decided during the course of personal hearing held on 15.04.2026 in the case of Municipal Council, Sirhind that the facts may be brought to the notice of Principal Secretary to Government of Punjab, Department of Local Government with a request for issuance of necessary direction to Municipal Council, Sirhind to deposit the amount of Environmental Compensation immediately with the office of Punjab Pollution Control Board.

8) It is further requested that the all the urban local bodies in the State of Punjab may kindly be instructed to make compliance of the Solid Waste Management Rules 2016 at the earliest and also to deposit the amount of Environmental Compensation with the office of Punjab Pollution Control Board immediately so as to avoid legal complication and adverse orders from the Hon'ble National Green Tribunal.

DA/ As above

  
Member Secretary

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_ 4

A copy of the above is forwarded to the Director, Department of Local Government, Municipal Bhawan, Sector 35-A, Chandigarh for information and further necessary action, please.

SI-  
Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



PPCB/RO/No. 1321...

Dated: 24/4/26

To

The Executive Officer,  
Municipal Council, Kurali.

**Sub: Regarding deposition of the pending amount of Environmental Compensation.**

It is intimated that the Environmental Compensation amounting to Rs. 86 lakhs has been imposed on MC, Kurali till 31.12.2025 for continuous violation of Solid Waste Management Rules, 2016. However, till date only Rs. 20 lakh of Environmental Compensation vide DD no. 865221 dated 18.02.2026 has been received in this office.

You are hereby requested to deposit the remaining Environmental Compensation in this office immediately.

  
Environmental Engineer

Endst no. \_\_\_\_\_

dated \_\_\_\_\_

A copy of the above is forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office - I, Patiala for information, please.

  
Environmental Engineer